

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:427

ANSWERED ON:26.04.2005

FORENSIC SCIENCE SERVICES

Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether inadequacies in the Forensic Science Services have adversely affected the administration of criminal justice;
- (b) if so, whether NHRC has constituted a Core Group of Experts for State of the Art Forensic Sciences;
- (c) if so, the details of the recommendations submitted by the said group;
- (d) the details of the recommendations so far not implemented by the Government; and
- (e) the steps taken for the improvement of the Forensic Science Services in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (e): A statement is enclosed.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 427 FOR ANSWER ON 26.04.2005.

(a) & (b): National Human Rights Commission constituted a Core Group of Experts in the year 1998 to make a study of the existing forensic science set up of the country and recommended measures to strengthen the same.

(c): The Core Group recommended a number of measures, including creation of a Central Forensic Science Organisation at the Central Level, establishment of State Forensic Directorate under the Department of Home Affairs of the concerned States, Establishment of State Forensic Science Development Board in every state, Establishment of one Range Forensic Science Laboratory at every Police Headquarters etc.

(d): At the Central Government level a Directorate of Forensic Science (DFS) was created in 2002 under the Ministry of Home Affairs bringing under it the three Central Forensic Science Laboratories (CFSLs) at Chandigarh, Hyderabad and Kolkata and three Government Examiners of Questioned Documents (GEQDs) at Hyderabad, Kolkata and Shimla. As per reports made available by the States the Forensic Science set up in the State of Maharashtra, Gujarat, Tamil Nadu, Delhi, West Bengal and Tripura are under the respective Home Departments, the State Governments of Mizoram, Madhya Pradesh, Tripura and Jharkand have intimated about the establishment of the Forensic Science Development boards. However, some of the State Governments have not been able to bring in the necessary improvements on account of their not being able to provide the required scientific manpower and as per available reports about 1100 such posts are lying vacant in various state Forensic laboratories.

(e): The Directorate of Forensic Science provides the required guidance for the upgradation/modernization of the Forensic set up. Through the National Accreditation Board for testing and calibration of laboratories (NABL) of the Department of Science & Technology, Government of India Directorate of Forensic Science has been pursuing quality control/quality assurance programme of the Forensic Science Laboratories (FSLs) and so far CFSLs, Hyderabad. State FSLs of Andhra Pradesh & Haryana have been accredited.

State-of-the-art facilities are available in the CFSLs and in some of the State FSLs for DNA profiling, Narco analysis, brain-fingerprinting,

speaker authentication, Cyber Forensics etc. and authentic scientific evidence is provided in important cases to the criminal justice system. Further, under the Scheme for Modernisation of the State Police Forces (MPF Scheme) funds are provided for procurement of equipment as well as for bringing up proper laboratory buildings. The Eleventh Finance Commission also provided funds for establishment of 415 Mobile Forensic Science Laboratories in the states out of which 244 have been made functional. Funds have also been provided to the CFSLs & GEQDs to induct state of the art equipment and machinery.